

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 2058/1997

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New Delhi this the 18th Day of September, 1997

Hon'ble Dr. Jose P. Verghese, Vice Chairman, (J)
Hon'ble K. Muthukumar, Member (A)

Smt. Bimala Arora,
Wife of Shri Naresh Arora,
Resident of A/5/121C Janta Flats,
Pachim Vihar,
New Delhi.

Petitioner

(By Advocate: Shri U. Srivastava)

-Versus-

1. Government of N.C.T.,
Through Director, General
Home Guards & Civil Defence,
C.T.I. Complex, Raja Garden,
Delhi.
2. Commandant,
Home Guards,
C.T.I. Complex, Raja Garden,
Delhi.
3. D.S.O.
Karyalaya Mahila Vibhag Home Guards,
Headquarters, Vikash Bhawan, II Floor,
New Delhi

(By Departmental Representative :Shri Malwar Singh)

O R D E R (ORAL)
[Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)]

Counsel for the petitioner says that this is a very short matter and he is restricting his relief only for disposal of the case of the petitioner by the respondents in the light of Annexure A-1 to the OA. Ordered accordingly.

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(3)

Let the case of the petitioner be decided by the respondents themselves within fifteen days from the date of receipt of a copy of this order in the light of Annexure A-1 to the OA.

This OA is disposed of in these terms with no order as to costs.


(K. Muthukumar)

Member (A)


(Dr. Jose P. Verghese)

Vice-Chairman (J)

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